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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 69/2024**

SEQUOIA CAPITAL OPERATIONS LLC

..... Plaintiff

Through: **Ms. Shweta Majumdar, Advocate.**
Ms. Shwetasree Majumder, Ms. Priya
Adlakha, Mr. Vardaan Anand & Mr.
Shiv Mehrotra, Advocates.

versus

JOHN DOE AND OTHERS

..... Defendants

Through: **Mr. Tejas Karia, Ms. Swati Agarwal,**
Mr. Shashank Mishra, Mr. Mohit
Singh, Ms. Akshi Rastogi, Mr. Parv
Kaushik, Ms. Vedika Rathore, Mr.
Ritika Bansal & Ms. Rithika Mathur,
Advocates for D-2.
Ms. Nidhi Raman, CGSC with Mr.
Zubin Singh, Advocate for D-5 & 6.

CORAM:

HON'BLE MR. JUSTICE SANJEEV NARULA

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O R D E R
03.04.2024

I.A. 7177/2024 (on behalf of Plaintiff seeking impleadment of new domain names)

1. Ms. Shweta Majumdar, counsel for Plaintiff, states that subsequent to filing of the present suit, Plaintiff's counsel was approached by a person, on behalf of his wife who became a victim of the scam using the same 'Lead' cryptocurrency investment and trading platform, *via* mobile application downloadable from the domain name leadleccoin.com. The narration of the



events of defrauding and the use of Plaintiff's trade name 'SEQUIOA' have been narrated in the instant application.

2. Issue notice. Counsel mentioned in appearance above accept notice.
3. Mr. Tejas Karia, counsel for Defendant No. 2– Whatsapp LLC, states that he would like to file reply to the instant application. Let the same be done within three weeks from today. Rejoinder thereto, if any, be filed within one week thereafter.
4. As regards other Defendants, upon evaluating the material placed on record along with the application and arguments presented by Ms. Majumdar, the Court finds that the Plaintiff has successfully established a *prima facie* case of trademark infringement. The evidence on record also substantiates their claims that the infringement poses a significant risk of causing irreparable harm to the Plaintiff's business and brand reputation. Such a scenario underscores the urgency and necessity for judicial intervention to prevent further damage. In light of these considerations, the Court deems it appropriate to issue the following directions:
 - 4.1. Defendant no. 3– Telegram FZ-LLC is directed to block the Telegram Account Namely 'Lead Platform Customer Care' created with the username @LEAD88988.
 - 4.2. Defendant No. 4– Gname.com Pte. Ltd (DNR) is directed to suspend the domain names 'leadleccoin.com' and 'leadleadc.com' and file the identity details of registrants of the said domain names, in a sealed cover before the Court within four weeks from today.
 - 4.3. Defendants No. 5 and 6– Meity and DoT are directed to issue necessary notification/direction to all the telecom and internet service providers in India, to block access the domain names 'leadleccoin.com' and



'leadleadc.com'.

4.4. Defendants No. 7 (Bharti Airtel) and No. 8 (Vodafone Idea) are hereby directed to review their records to identify the numbers that are registered or allocated under their respective services and provide the KYC (Know Your Customer) details corresponding to the following phone numbers: +919056037334, +919156043275, +918861448319, +917086674756, +918327889194, +919566429135 and +918445911172. This information is to be furnished to the Court within a specified period of four week days from today, to assist the Plaintiff to take further steps in the proceedings.

5. List on 13th May, 2024.

SANJEEV NARULA, J

APRIL 3, 2024

Da/ d.negi